



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.4106/IC(A)/2009

F. No.CIC/MA/C/2009/000134

Dated, the 30th June, 2009

Name of the Appellant: Shri. Om Prakash

Name of the Public Authority: B.P.C.L.

Facts: ⁱ

1. The complainant was heard on 30/6/2009.
2. The complainant has grievances regarding termination of a Dealership due to adulteration. In this context, he has asked for certain information relating to the action taken by the respondent, including the documents and other materials seized by the respondent at the time of taking over retail outlet.
3. The CPIO has replied and furnished the information on the basis of available records. The complainant is not satisfied. However, during the hearing the complaint pleaded for allowing inspection of the relevant documents so as to clearly specify the requested information to enable him to seek legal remedy in the matter.

Decision:

4. The complainant's plea for inspection of records is accepted. The CPIO is directed to allow inspection of the records on a date and time mutually convenient for both the parties within one month from the date of issue of this

ⁱ ***"If you don't ask, you don't get."*** - Mahatma Gandhi

decision. The identified documents should be furnished as per the provisions of the Act.

5. The complaint is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Assistant Registrar

Name & address of Parties:

1. Shri. Om Prakash, Datoli, Post. Dudhwa, Charkhi Dadri, Dist. Bhiwani (HR)
2. Shri. Vinod Giri, GM & CPIO, B.P.C.L., Bharat Bhawan 4 & 6 Currimbhoy Road, Ballard Estate, P.B. No.688, Mumbai – 400 001.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle